

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-53/ND)/2018

IN THE MATTER OF:

Manish Traders (P) Ltd.

...PETITIONER

Vs.

Musical Café (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 28.2.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)
V.K. SUBBURAJ)
Hon'ble MEMBER (TECH.)
MS. SAROJ RAJAWARE)
Hon'ble MEMBER (TECH.)

For the Petitioner/Applicant

: Mr. Rahul Raj Malik, Advocate

For the Respondents

:-

ORDER

Learned Counsel for the petitioner is present and seeks some time to file the Tracking report in relation to the service of an advance copy of the Application along with annexure to the Corporate Debtor. Taking into consideration the said representation, a week's time is granted to file the affidavit of service.

Post the matter on 20.3.2018.

— Sd —

(V.K. SUBBURAJ)
MEMBER (TECH.)

— Sd —

(MS. SAROJ RAJAWARE)
MEMBER (TECH.)

— Sd —

(R. VARADHARAJAN)
MEMER (JUDICIAL)

Surjit
28.2.2018